

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 32/TT/2015

Subject : Truing up transmission tariff of 2009-14 tariff block and determination tariff of 2014-19 tariff block for Transmission System associated with Neyveli Lignite Corporation-II (NLC-II) Expansion Project in Southern Region.

Date of Hearing : 21.12.2015.

Coram : Shri A. S. Bakshi, Member
Dr. M. K. Iyer, Member

Petitioner : Power Grid Corporation of India Limited (PGCIL)

Respondents : Kerala State Electricity Board and 14 others

Parties present : Shri S.K. Niranjan, PGCIL
Shri S.S. Raju, PGCIL
Shri Jasbir Singh, PGCIL
Shri Rakesh Prasad, PGCIL
Shri Anshul Garg, PGCIL
Shri M.M. Mondal, PGCIL
Shri S.K Venkatesan, PGCIL
Shri Piyush Awasthi, PGCIL
Smt. Sangeeta Edwards, PGCIL
Shri S. Vallinayagam, Advocate TANGEDCO

Record of Proceedings

The representative of the petitioner submitted that:-

- a) The instant petition has been filed for truing up tariff of 2009-14 tariff block and determination of tariff of 2014-19 tariff block for Transmission System associated with Neyveli Lignite Corporation-II (NLC-II) Expansion Project in Southern Region.



- b) Nine assets covered in the instant petition. The tariff from COD to 31.3.2014 for these assets were approved in orders dated 11.1.2012, 10.2.2014 and 21.2.2014 in Petition No. 136/2010, 7/RP/2012 and 332/2010 respectively.
- c) Has claimed truing up of transmission tariff for 2009-14 tariff period for Asset-2, Combined Assets of 1,3,5 and 9, Combined Assets of 4,6 and 7, Asset-8 and approval of tariff for 2014-19 period for all the 9 assets.
- d) IDC and IEDC was disallowed by the Commission in case of Assets 3 and 4 in Petition No.136/TT/2010 against which an appeal was filed before APTEL and APTEL partially allowed the IDC and IEDC. Accordingly, the Commission revised the tariff of the two assets. Appeal No.5942 of 2014 has filed before Hon'ble Supreme Court against the APTEL's order and it is subjudice.
- e) The petitioner has claimed the tariff based on admitted capital cost after considering the disallowances towards IDC and IEDC approved in the 2009-14 tariff orders and additional capital expenditure during 2009-14 period. No additional capital expenditure has been claimed in 2014-19 period.
- f) Will file rejoinder to the reply filed by TANGEDCO.

2. The learned counsel of TANDEDCO submitted that the petitioner should be directed to submit Auditor's Certificate for the Combined assets for which it is claiming the tariff and the details of how and on what basis it has combined the assets. The representative of the petitioner submitted that the assets are combined as per the letter issued by the Commission and has submitted the Auditor's Certificate for all the 9 assets separately and the tariff calculations based on combined capital cost of the assets.

3. In response to the Commission's query, the representative of the petitioner submitted that revised forms will be submitted taking into account the revision of the tariff by the Commission in compliance of the APTEL's decision in Appeal No: 129 of 2014. The Commission directed the petitioner to submit the revised tariff Forms along with the rejoinder to the TANGEDCO's reply by 31.12.2015.

4. The Commission further directed that the above information should be filed within the specified time, failing which the matter would be decided on the basis of the information already available on record.



5. Subject to the above, order in the petition was reserved.

By order of the Commission

Sd/-
(M.M Chaudhari)
Assistant Chief(Fin)

